

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/SM/2014

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Date of order: 31.12.2015

In the matter of

Non-compliance of Regulation 5.4.2 (d) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

And

In the matter of:

1. Executive Engineer,
(SLDC-EO), UP Power Corporation Ltd,
Shakti Bhawan, Lucknow, Uttar Pradesh- 226001.
2. Deputy General Manager, SLDC,
Power Transmission Corporation of Uttarakhand Ltd.,
Virbhadra, Rishikesh, Dehradun
3. Superintendent Engineer (SLDC),
Haryana Vidyut Prasaran Nigam Limited,
Room no. 146, ground floor,
Shakti Bhawan, Sector-6, Panchkula-134113.
4. Director (PR&CERC),
Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Shimla-171004.
5. Chief Engineer (SO&C),
State Load Despatch Centre,
Punjab Power Transmission Corporation Ltd.,
Patiala



6. Chief Engineer (S&F),
SLDC, Jammu -180001
7. Chief Engineer (LD),
Electricity Department, UT, Chandigarh,
Chandigarh-160017.
8. Chief Engineer (LD),
SLDC, Madhya Pradesh Power Transmission Company Ltd,
Nayagaon, Jabalpur
9. Chief Engineer (LD),
SLDC, Maharashtra State Electricity Transmission Corporation Ltd
(MSETCL), Thane- Belapur Road, P.O. Airoli,
Mumbai- 400708.
10. Chief Engineer (LD),
Chhattisgarh State Power Transmission Co. Ltd., SLDC,
P.O.- Daganiya, Raipur- 492010
11. Chief Executive Engineer,
Goa Electricity Department,
Panaji, Goa – 403001.
12. Executive Engineer,
Electricity Department,
Daman & Diu, Power House Building 2, Nani Daman- 396210.
13. Executive Engineer (LD),
Electricity Department,
Dadar & Nagar Haveli, Silvassa-396230
14. Chief Engineer (Electricity),
Karnataka Power Transmission Corporation Ltd., SLDC,
Kaveri Bhavan, Bangalore – 560009.
15. Superintending Engineer (LD),
SLDC, TANTRASCO,
144, Anna Salai, Chennai- 600002.
16. Chief Engineer (System Operation),
Kerala State Electricity Board,
LD Centre, HMT Colony P.O Kalamannery, Kochi- 683503, Kerala

17. Superintending Engineer (GO)
Transmission Corporation of Andhra Pradesh Ltd., SLDC,
Vidyut Soudha, Hyderabad - 500082
18. Executive Engineer (System Control Centre)
Electricity Department,
137, Nethaji Subhash Chandra Bose Salai,
Puducherry - 605001
19. Chief Engineer,
SLDC, Bihar State Electricity Board,
Patna
20. Chief Engineer,
West Bengal State Transmission Corporation Ltd.,
Andul Road, P.O. Danesh Seikh Lane,
Howrah – 711109.
21. Chief General Manager,
SLDC, Orissa Power Transmission Corporation Ltd.,
P.O. Mancheswar Railway Colony, Bhubaneswar -17.
22. General Manager-cum-Chief Engineer
(SLDC) Jharkhand State Electricity Board,
Kusai Colony, Ranchi
23. Chief Engineer,
Power Department,
Govt. of Sikkim, Gangtok- 737102.
24. Chief Engineer, (CLD)
SLDC, Damodar Valley Corporation,
Dhanbad, Jharkhand
25. Chief General Manager,
SLDC, Assam Electricity Grid Corporation Limited,
Kahilipara, Guwahati – 781019, Assam.
26. Superintending Engineer
(SLDC), Electricity Department,
Govt. of Manipur, Imphal – 795158
27. Superintending Engineer



(SLDC), Power and Electricity Department,
Govt. of Mizoram, Aizawl

28. Executive Engineer,
(SLDC), Electricity Department,
Govt. of Nagaland, Dimapur -797112
29. Chairman-Cum-Managing Director,
Tripura State Electricity Corporation Limited,
Govt. of Tripura, Agartala- 799006
30. Executive Engineer
SLDC, Department of Power,
Govt. of Arunachal Pradesh,
Itanagar- 791111
31. Superintending Engineer
(SLDC), Director Distribution Office,
Shillong -793001.

Respondents

The following were present:

Shri S.K. Soonee, POSOCO
Shri V.K. Aggarwal, NLDC
Shri S.S. Barpanda, NLDC
Ms. Jyoti Prasad, POSOCO
Shri V.Kaikhochin, NERLDC
Shri Surajit Banerjee, ERLDC
Ms. Supriya Singh, NRLDC
Shri Rajiv Porwal, NRLDC
Shri Harish Patel, WRLDC
Ms. Jayantika Singh, SRLDC
Shri Rahul Srivastav, Advocate, UP, SLDC
Shri Zakir Ahmad, UP, SLDC
Shri M.K. Gupta, UP, SLDC
Shri S. Vallinayagam, Advocate, TANTRASCO
Shri Mohit Kr. Shah, Advocate, BSPHC
Shri K.N. Madhusoodan, Advocate, Mizoram
Ms. Kavita K.T., Advocate, Mizoram
Shri Amit Kumar Singh, SLDC, Uttarakhand
Shri Girish Gupta, CSPDCL
Shri Jayant Bansod, SLDC Maharashtra



Shri Jayant Kulkarni, SLDC Maharashtra
Shri F.E. Kharshing, MeECL
Shri J.K. Baishya, SLDC Assam
Shri L.K. Mohanti, OPTCL
Shri G.S.Sal, SLDC Punjab
Shri Sreenivasan G., KSEB
Shri Hem Joshi, HVPNL
Shri Rajseh Kumar Goel, HVPNL
Shri Ravi Sher Singh, HVPNL
Shri Ashish Bernard, Advocate, SLDC, MPPTCL
Shri R.A. Sharma, SLDC, MPPTCL

ORDER

Regulation 5.4.2 (d) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) provides for implementation of demand management schemes by State Load Despatch Centre through their respective State Electricity Boards/Distribution Licensees. It had come to the notice of the Commission that the automatic demand management schemes are either ineffective or are yet to be implemented in most of the States. Accordingly, the Commission directed all SLDCs *inter alia* to file the current status of the automatic load management scheme. After hearing the parties, the Commission came to the conclusion that the respondents have not only failed to comply with the Commission`s directions but have also failed to discharge their responsibility under the Act and the Grid Code. The Commission vide order dated 18.12.2013 in Petition No. 208/SM/2011 directed as under:

"37. We had directed in our order dated 1.12.2011 to all SLDCs to file the current status of the Automatic Load Management Scheme, reasons for not implementing the scheme and status of contingency procedures. None of the



respondents, except DTL, has complied with our directions. We are of the view that these respondents have not only failed to comply with our directions but have also failed to discharge their responsibility under the Act and the Grid Code. We direct the staff of the Commission to process the case for initiation of action under Section 142 of the Act against the officers in-charge of STUs/SLDCs of the respondents States issuing show cause notice as to why penalty should not be imposed on them for non-compliance with our directions and the provisions of the Act and the Grid Code."

2. In view of the above, the Commission vide order dated 25.4.2014 issued show cause notice under Section 142 of the Act to the Respondents on the charge for non-compliance with the provisions of the Act and the Grid Code with regard to the implementation of the Automatic Load Management Scheme.

3. Reply to the show cause notice has been filed by the State Load Despatch Centre, Tamil Nadu, Manipur State Power Company Ltd., Haryana Vidhyut Prasaran Nigam Limited, Maharashtra State Electricity Transmission Co. Ltd., State Load Despatch Centre, Meghalaya, State Load Despatch Centre, Uttar Pradesh, State Load Despatch Centre, Chhattisgarh, State Load Despatch Centre, Arunachal Pradesh, State Load Despatch Centre, Assam, State Load Despatch Centre, Odisha, Electricity Department, Govt. of Puducherry, State Load Despatch Centre, Punjab, State Load Despatch Centre, Uttarakhand, State Load Despatch Centre, Kerala, Damodar Valley Corporation and State Load Despatch Centre, Madhya Pradesh. SLDC, Jammu, Electricity Department, Chandigarh, Electricity Department, Goa, Electricity Department, Daman and Diu, Electricity Department, Dadra and Nagar Haveli, SLDC, Bihar, Power Department, Sikkim, Electricity Department, Nagaland and SLDC,



Director Distribution Office, Shillong have not filed their replies. Replies filed by the respondents are discussed briefly in the succeeding paragraphs.

4. State Load Despatch Centre, Tamil Nadu, vide its affidavit dated 7.5.2014, has submitted that SLDC has identified feeders and action has already been initiated by SLDC to implement ADMS. SLDC has further submitted that all feeders are in semi automatic disconnection system to manage the load and information in this regard has been sent to SRPC. These feeders are being converted to automatic disconnection system to manage the load.

5. Noida Power Company Limited (NPCL), vide its affidavit dated 2.5.2014, has submitted that it has implemented ADMS in its licensed areas as under:

(a) Automatic under frequency relay (df/dt relay) is installed in the transmission network of UPSTU, which have been tested for proper operation;

(b) Entire load of the agricultural category has been segregated from non-agricultural load. Therefore, NPCL is having separate feeders (11 kV feeders) supplying to agricultural category.

(c) SCADA system is fully operational on 10 nos. of 33/11 kV sub-stations, out of total of 25 nos. of 33/11 kV sub-stations. NPCL has commenced to install SCADA system on the remaining sub-station.



(d) For contingency situations, several feeders are identified for load shedding to limit the drawal of power from the grid.

(e) Load shedding schedule is prepared and Rotational Load shedding is carried out on the basis of the same.

6. State Load Despatch Centre, Manipur, vide its affidavit dated 12.5.2014, has submitted that as per the Commission`s direction dated 1.12.2011, the erstwhile Electricity Department could not submit the status of Automatic Load Management Scheme of the State due to frequent change of guards. SLDC, Manipur has submitted that it will implement the start-of-art- demand management scheme as soon as the requisite hardware and software are in place.

7. Haryana Vidyut Prasaran Nigam Limited (HVPNL), vide its affidavit dated 12.5.2014, has submitted that scheme is still under consideration with the distribution companies of Haryana. However, a committee consisting of Chief Engineer, Commercial, Chief Engineer, HPCC, Chief Engineer (Commercial), UHBVNL and DHVNL has been constituted to formulate the procedure to utilize the function of supervisory control being provided in the SCADA system which is under expansion in Haryana. HVPNL in its further affidavit dated 15.7.2014 has also submitted that the distribution companies of Haryana are presently maintaining the 33 kV sub-station which are approximately 600 nos. whereas



sub-stations being maintained by HVPN are comparatively very less. HVPNL has submitted that the estimated expenditure to implement ADMS at one sub-station would be around ₹ 50 lakh. It means the distribution companies of Haryana have to invest approximately ₹300 crore to implement ADMS. Keeping in view the financial constraints with the distribution companies of Haryana, it may not be possible to implement the ADMS at record level. HVPNL has further submitted that presently, all 400/220 kV sub-station and 20% of 132 kV and 66 kV sub-station have been covered in SCADA system in Stage-II of ULDC under implementation by HVPNL, whereas for balance 132 kV sub-station, HVPNL is planning to cover under SCADA System by extending the scope.

8. State Load Despatch Centre, Maharashtra, vide its affidavit dated 27.6.2014, has submitted that it has already initiated action to implement ADMS in coordination with WRPC, MSETCL and MSEDCL. The scheme has been finalized based on the discussion in WRPC meeting and with the distribution companies. SLDC, Maharashtra has further submitted that successful remote trial operation has been exercise at 220/22 kV Mulund sub-station for tripping of EHV feeder. The scheme is planned to be implemented initially at 64 geographically spread RTU locations for automatic tripping of 2000 MW load. The implementation of the scheme may take considerable period due to vast geographical area of the State and wide spread distribution network of 11/22/33/ kV feeders, etc.



9. Meghalaya Energy Corporation Limited (MePTCL), vide its affidavit dated 13.5.2014, has submitted that ADMS is not yet implemented in NER due to non-availability of in-house expertise. However, schemes such as UFR based load shedding, Islanding scheme in the first phase and GSES, WAMS and URTDSMS in the second phase have been considered for NER. MePTCL has requested for time to implement ADMS and to consider source of funding to implement the scheme without burden on the consumer.

10. SLDC, APTRANSCO, vide its affidavit dated 14.5.2014, has submitted that it has formulated and implemented four groups Discom-wise feeders with remote tripping facility from SLDC to avoid overdrawal. The remote tripping facility available from load dispatch centre is with manual intervention only. SLDC, APTRANSCO has submitted that it is pursuing implementation of ADMS with the distribution companies. ADMS would be extended to 33 kV and 11 kV level after implementation of SCADA facility by the distribution companies.

11. Power and Electricity Department, Govt. of Mizoram, vide its affidavit dated 15.5.2014, has submitted that ADMS is not yet implemented in all NER States. The scheme is a bit advance for poor infrastructure and there is no expertise at present to implement the scheme. Power and Electricity Department, Govt. of Mizoram has further submitted that all sub-stations are strictly instructed to adhere to allotted load to maintain the grid discipline and

UFR based load shedding is being used in four feeders. It has been submitted that with the present set of infrastructure, ADMS is literally not possible.

12. Chhattisgarh State Load Despatch Centre, Chhattisgarh, vide its affidavit dated 15.5.2014, has submitted that the issue of implementation of ADMS has been taken up with the distribution companies as it would require macro level planning, infuse heavy technology, skill finance, time and the strategic and statutory clearances to suit to the State requirement.

13. State Load Despatch Centre, Uttar Pradesh, vide its affidavit dated 30.6.2014, has submitted that SLDC is dependent upon the distribution companies of UP to implement ADMS as the entire work and infrastructure to implement the scheme has to be developed by the distribution companies of UP. SLDC, UP has requested to discharge notice issued against him.

14. Department of Power, Govt. of Arunachal Pradesh, vide its affidavit dated 21.5.2014, has submitted that SLDC, Itanagar is not a separate or autonomous entity. It is working without proper technical support, therefore, is unable to implement ADMS. Department of Power, Govt. of Arunachal Pradesh has requested for time to implement the scheme.

15. State Load Despatch Centre, Assam, vide its affidavit dated 12.5.2014, has submitted that it would embrace and implement the state-of-the-art demand



management scheme as soon as the required hardware and software are in readiness. The DMS project presently being implemented by the distribution companies in certain areas and is expected to contribute towards the desired objective of ADMS.

16. State Load Despatch Centre, West Bengal, vide its affidavit dated 15.5.2014, has submitted that ADMS is a load management scheme and thereby related to distribution utilities. Non-compliance feature should be associated with the distribution utilities and not to SLDC, West Bengal.

17. Electricity Department, Puducherry, vide its affidavit dated 30.6.2014, has submitted that installation of the SCADA systems and associated software at System Control Centre, Puducherry are under progress and is associated to be commissioned by the end of September 2014. On commissioning of the new SCADA system, necessary tripping logic shall be implemented in the new SCADA system, to carry out ADMS with available 27 feeders already having remote tripping facilities. Once the upgradation works of the SCADA systems at SRLDC, Bangalore are also completed and real-time data flow along with block wise scheduled power to Puducherry, Deviation and grid frequency to the new SCADA system of System Control Centre (SLDC), Puducherry commences, automatic tripping of feeders can be implemented based on the quantum of overdrawal during October 2014. Electricity Department, Puducherry has requested to issue suitable directions to the appropriate authorities to formulate

the uniform logic, procedures and quantum of load relief to be implemented under ADMS, similar to the one issued by the RPC's for UFR and df/dt relay installation which would be adhered by Electricity Department, Puducherry.

18. Punjab State Transmission Corporation Ltd.(PSTCL), vide its affidavit dated 21.5.2014, has submitted that SLDC, Punjab in consultation with PSPCL has identified the feeders and necessary details in this regard has already been sent to NRLDC. PSTCL has submitted that SLDC, Punjab has been meticulously complying with the decisions of NRPC taken during various OCC/TCC/NRPC meetings and directions issued by NRPC from time to time, by taking requisite actions to ensure implementation of ADMS.

19. Kerala State Electricity Board Ltd. (KSEBL), vide its affidavit dated 17.5.2014, has submitted that it has taken all possible steps to ensure implementation of the directives of the Commission. KSEBL has further submitted that considering the facts that (a) the present SCADA (GE System) is not capable for implementation of the ADMS scheme, (b) KSEBL was the first constituent in Southern Region to implement the remote tripping of feeders through SCADA from SLDC control room, (c) KSEBL was the first State to extend the under frequency and df/dt relay tripping to 11 kV feeders to avoid overlapping of different system protection schemes, and (d) KSEBL has put in earnest effort in implementing the scheme by adopting even crude methods in the present GE, SCADA.

20. Damodar Valley Corporation (DVC), vide its affidavit dated 21.5.2014, has submitted that M/s Chemtrol Ltd. would implement the flow-chart in the SCADA Software at SLDC (CLD) and DVC would prepare compatible automatic tripping mechanism at sub-station end for tripping of the pre-defined feeders under specified frequencies as per new Regulations. The above mentioned scheme for ADM would be completed by September 2014 which is the completion date of SCADA up-gradation by PGCIL.

21. Power Transmission Corporation of Uttarakhand, vide its affidavit dated 22.5.2014, has submitted that at present Automatic Load Management Scheme is not implemented by the distribution company (UPCL) in the State.

22. State Load Despatch Centre, Odisha, vide its affidavit dated 28.6.2014, has submitted that all the sub stations of the State are not integrated to SCADA system. Work order has already been placed to M/s Chemtrols to integrate the remaining sub-stations of OPTCL, which is in progress. On completion of the work, OPTCL would be able to prepare the action plan to ADMS in the State.

23. The matter was heard on 22.5.2014. During the course of hearing, the representative of the National Load Despatch Centre submitted that the power system size has grown manifold after synchronization of SR grid with NEW grid. In such a large grid, any local disturbance is likely to spread to other parts as well and may endanger a very large area. Even after four years, Automatic



Demand Management Scheme (ADMS) has not been implemented and FGMO/RGMO is also not fully operational. He further submitted that RGMO along with this scheme shall help the System Operator to perform secure grid operation.

24. The representative of Northern Regional Load Despatch Centre submitted that implementation of ADMS becomes additionally important, as a number of States in Northern Region had raised concerns that they are not able to control their drawal in time and are having difficulty in this regard. The States are still overdrawing to the tune of 1000 MW. He further submitted that there is no progress in the Northern Region in implementing the scheme and it will benefit the States to manage their system within schedule.

25. The representative of SRLDC submitted that there has been no progress in implementation of scheme by Tamil Nadu and Andhra Pradesh in the past years. Karnataka has SCADA ability to implement the scheme. However, till date, it has also not implemented the scheme, perhaps SLDC is waiting for the approval of higher authority. Kerala has pilot tested ADMS on some feeders but has not implemented the scheme fully. Puducherry has shown its inability to implement the scheme in existing SCADA system. It shall implement the same in new SCADA system. The representative of SRLDC further submitted that number of States is still confusing ADMS with other schemes such as GSES, AUFR, etc. The representative of SRLDC further submitted that the issue of

implementation has been deliberated in ERPC forum regularly in the last two years. However, till date no State has implemented the scheme. Grid parameters are getting deteriorated and quantum of overdrawal below 49.9 Hz is increasing, which is endangering the overall grid.

26. The representative of WRLDC submitted that the issue of implementation of ADMS has been deliberated in the WRPC forum regularly. In the 22nd WRPC meeting it was decided that a committee shall be formulated to implement the ADMS. Even after formation of committee, no progress is visible in this regard.

27. The representative of NERLDC submitted that there are only three established SLDCs in the region and none has implemented ADMS.

28. Learned counsel for APTRANSCO submitted that a meeting may be convened between NLDC and SLDCs so that confusion regarding ADMS may be clarified.

29. The representative of NLDC clarified that there is no confusion regarding ADMS. Regulation 5.4.2 of the Grid Code is very clear in this regard which provides that some load is to be disconnected from the grid when overdrawal reaches beyond the prescribed limit. Further, there have been exhaustive discussions in the SRPC forum regarding implementation of ADMS. SLDCs are unnecessarily trying to delay implementation of ADMS by stating that there is confusion in understanding the scheme.

30. Learned counsel for SLDC, UP submitted that SLDC, UP has identified the feeders but the infrastructure for ADMS has to be developed by the distribution companies. SLDC has written several letters to the distribution companies but no response was received from them regarding the progress of implementation of ADMS. Learned counsel submitted that after receiving show cause notice from the Commission, SLDC has issued warning letter to the distribution companies of the State. In response to warning letter, Managing Directors of distribution companies have constituted a committee to implement the ADMS. Learned counsel submitted that SLDC in the State is not independent and is working under STU which limits the scope of its working.

31. The representative of SLDC, Chhattisgarh submitted that feeders have been identified. He further submitted that since Chhattisgarh State is not overdrawing at present, some extra time should be given to SLDC to implement the scheme. The representative of SLDC requested the Commission to discharge it from the notice issued under Section 142.

32. The representative of SLDC, Punjab submitted that UFR and df/dt relays have been implemented and are working without fail. He further submitted that as per transfer scheme issued by State Government in April 2010, PSTCL, which also controls SLDC, Punjab, is vested with the control of 220 kV and 132 kV sub-stations and transmission lines and PSPCL is vested with the responsibility of distribution system below 66 kV level. Therefore, the implementation of ADMS comes under the domain of PSPCL as it is to be

implemented on feeders at 66 kV level. The representative of SLDC, Punjab requested the Commission to implead PSPCL instead of PSTCL as party to the petition. He further submitted the matter has been pursued in the State`s OCC meetings wherein it has been decided that a committee shall be formed to implement the scheme at the earliest. He submitted that Punjab State Electricity Regulatory Commission has also directed PSPCL to implement the ADMS.

33. The representative of SLDC, Haryana submitted that committee has been formed to implement the scheme.

34. The representative of SLDC, Assam submitted that since sub-stations are not technically ready to implement the scheme, ADMS has not been implemented so far. He further submitted that SLDC, Assam has prepared DPR for technically enhancing its transmission system as per the recommendations of CEA. The cost of implementation is about ₹ 816 crore for NER. SLDC, Assam has also requested Central Government to provide fund for implementation of project. He submitted that it can implement ADMS after technical up-gradation of the system.

35. The representative of SLDC, Meghalaya submitted that at present SLDC is taking very proactive role on demand management through manual disconnection. The representative of SLDC, Meghalaya submitted that SLDC is under administrative control of STU which limits its scope.

36. Learned counsel for SLDC, Madhya Pradesh submitted that ADMS is being implemented and the State is very serious in implementing the scheme as it is of national importance. There is no financial constraint in implementing the scheme. He further submitted that since there are around 2000 feeders, more time is being taken to implement the scheme. SLDC, MP had filed its reply in Petition No. 264/MP/2012 in which it was submitted that in 27th State OCC meeting it was decided that distribution companies would submit action plan for implementation of ADMS. SLDC formulated the scheme and in a meeting held in October, 2012, the distribution companies were directed to implement the scheme. Learned counsel submitted that Dongfang China has been approached to implement the scheme. There has been no willful non-compliance of the order of the Commission. The issues have been of technology challenge, lack of clarity on which is to be done and no proven software or supplier to implement the ADMS fully. Learned counsel requested the Commission to discharge the Section 142 notice issued against officer-in-charge of SLDC, MP.

37. The respondents were directed vide record of proceedings for the hearing dated 22.5.2015 to submit an action plan and PERT chart clearly mentioning the targets and deadline to achieve the same. NLDC was directed to submit detailed report regarding implementation of ADMS. However, NLDC has not filed report regarding implementation of ADMS.

38. Punjab State Transmission Corporation Ltd. and SLDC Madhya Pradesh have submitted action plan and PERT chart. Other respondents have not filed their response in this regard.

39. Punjab State Transmission Company Limited (PSTCL) vide its affidavit dated 18.9.2014 has submitted PERT-Chart as per State Grid Code Review Committee minutes as under:

PERT-Chart for installation of remote tripping of 66 kV feeders falling under the domain of PSTCL as under:

S. No.	No. of RTU Stations	Total no. of feeders	Tendering	Ordering	Commissioning	No months from Sep 2014	Remarks
1	15	44	Aug-10	Nov-11	Dec-14	4	Existing PO/WO
2	45	91	Aug-14	Dec-11	Sep-15	13	Tender for 119 No. RTUs opened
3	47	188	Sep-15	Jun-16	Mar-17	20	

S. No.	Area/cities covered for implementation of ADMS	Target dates for completion of ADMS provided by PSPCL in SGCR meeting
1	Three major cities Ludhiana, Jalandhar and Amritsar	November 2016
2	Rest of State/Approximately 8000 No. of 11 kV feeders	2020

40. SLDC, Madhya Pradesh vide its affidavit dated 15.7.2014 has submitted the action plan/PERT chart, mentioning the deadlines and targets for achieving the implementation of ADMS system, subject to variables as submitted by the SCADA vendor:



Plan of ADMS			
S.No.	Task description	Start time	Time
1	Develop the software	PO signature date	2 months
2	Pilot Phase	PO signature date	3 months
2.1	Install the software in Jabaplur CC	After software finished	7 days
2.2	I&C substation	PO signature date	3 months (including panel manufacture and so on)
2.3	Training	After finish the pilot phase	7 days
3	SAT	After finish the pilot phase	3 days
4	Phase I (56 substations)	After SAT	4 months
4.1	Install the software in Bhopal CC	After SAT	7 days
4.2	Install the software Indore CC	After SAT	7 days
4.3	56 D/s I&C	After SAT	4 months
5	Phase II (balance substations)	After Phase I	1 year
5.1	Balance S/s I&C	After Phase I	1 year

41. ERLDC and WRLDC vide its affidavit dated 30.5.2014 have submitted that ADMS is essential for grid security and all SLDC themselves have expressed requirement for such schemes. ERLDC has submitted that at present none of the constituents of Eastern Region has implemented ADMS and demand management is being done manually. According to ERLDC and WRLDC, all the constituents of North Eastern Region and Western Region are yet to implement the ADMS.

42. SRLDC, vide its affidavit dated 29.5.2014, has submitted that as per the Grid code ADMS is required to be implemented on urgent basis to ensure secured operation. All the constituents of Southern Regional have not

implemented ADMS so far. KSEBL has confirmed trial operation of ADMS on few feeders and informed that the complete successful operation would be demonstrated soon. APTRANSCO, TANTRANSCO and KPTCL have confirmed the successful testing of manual tripping of feeders from SLDC a year before and there is no further progress since then. SLDC Puducherry has only identified the feeders for ADMS and no further progress has been made by it in this regard. SRLDC has requested to direct all the constituents of Southern Region to demonstrate complete functioning of ADMS to SRLDC and SRPC.

Analysis and Decision:

43. We have considered the submissions of the respondents and RLDCs. SLDC, Jammu, Electricity Department, Chandigarh, Electricity Department, Goa, Electricity Department, Daman and Diu, Electricity Department, Dadra and Nagar Haveli, SLDC, Bihar, Power Department, Sikkim, Electricity Department, Nagaland and SLDC, Director Distribution Office, Shillong neither filed their replies nor appeared before the Commission during the proceedings despite notice. Perusal of submissions of RLDCs reveals that none of the respondents have implemented Automatic Demand Management scheme except Delhi Transco Limited. The respondents were directed to file their PERT charts and plans action. However, only PSTCL has submitted its PERT chart. MSLDC has submitted action plan with PERT chart for implementation of ADMS along with bar chart. However, number of respondents have requested for time to submit PERT chart with regard to implement ADMS. It is noted that the constituents of



Southern Region were not clear about the scheme which was clarified by NLDC during the course of hearing.

44. Despite our repeated directions to implement ADMS, the respondents except DTL have taken it very casually. We express our displeasure at the conduct of the respondents to ignore our directions and provisions of the Grid Code, especially in such a matter where grid security is involved. However, considering the request of the respondents to grant time to implement ADMS, we grant time till 31.6.2016 to the respondents to implement ADMS, failing which they will be liable for action under Section 142 of the Act for non-compliance of the Regulation 5.4.2 (d) of the Grid Code and order of the Commission. RLDCs are directed to submit the report in this regard by 31.8.2016.

45. The petition is disposed of with the above directions.

Sd/-
(A.S.Bakshi)
Member

sd/-
(A.K.Singhal)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson

